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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/00324/2019**

**Dated this Tuesday, the 11<sup>th</sup> day of June, 2019**

**CORAM : DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)**

Prakash Yadav Ubale  
Son of Yadav Kern Ubale  
Age about 61 years,  
(Ex. Chief Office Supdt.,  
Central Railway, C&W Workshop,  
Matunga, Mumbai),  
Presently residing at 303, B/7,  
Sai Darshan Society, M.P.Mills Compound,  
Tardeo, Mumbai 400 034. *... Applicant*  
(By Advocate Shri Ulhas Shinde)

*Versus*

1. The Union of India,  
through The General Manager,  
Central Railway,  
Chhatrapati Shivaji Maharaj Terminus,  
Mumbai 400 001.
2. The Divisional Railway Manager (P),  
Central Railway, Mumbai CST,  
Mumbai 400 001.
3. The Chief Workshop Engineer,  
Matunga Railway Workshop,  
Matunga, Mumbai 400 019. *... Respondents*

**ORAL ORDER**

Heard the learned counsel for the applicant.

2. The learned counsel for the applicant states that he is a retired employee of Central Railway. After 36 years of service, he retired on 31.03.2018. However, on 24.09.2017, he suffered stroke of paralysis and thereafter had to undergo treatment continuously for a long time. As a result, he got totally incapacitated after which the respondents should have

put up his case before Medical Board to decide about his medical de-categorization. However, his case was not put up by them before any such Medical Board and he retired on 31.03.2018. Thereafter, he has submitted representation on 05.07.2018 to Chief Personnel Officer, Central Railway, CST and General Manager, Central Railway, CST, Mumbai for appointment of one of his wards on compassionate grounds. However, his representation has also not been decided by the respondents.

3. After arguing on these points, the learned counsel for the applicant submits the applicant would be happy if the present OA is disposed of with a direction to the respondents Nos.1 and 2 to decide expeditiously his pending representation.

4. In view of this, this OA is disposed of at the admission stage and the respondents Nos.1 and 2 are directed to decide the pending application / representation of the applicant dated 05.07.2018 for providing compassionate appointment to one of his wards by considering applicable rules, instructions and law on the subject within a period of two months from the date of receipt of certified copy of this order through a reasoned and speaking order.

*(Dr. Bhagwan Sahāt) /  
Member (Administrative)*

*kmg\**

*JP  
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